

ITEM NO.16

Court 5 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1839/2021

(Arising out of impugned final judgment and order dated 25-11-2020 in WT No. 400/2020 passed by the High Court Of Judicature At Allahabad)

M/S SAMTEL AVIONICS LTD.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

IA No. 13162/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 20-04-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Arvind Datar, Sr. Adv.
 Ms. Kavita Jha, AOR
 Ms. Swati Agarwal, Adv.

For Respondent(s) Mr. Balbir Singh, ASG
 Ms. Neela Gokhale, Adv.
 Ms. Sunita Rani Singh, Adv.
 Mr. Kush Chaturvedi, Adv.
 Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

As regards the interim relief, the operation of impugned order shall remain stayed on a condition that the appellant shall offer bank guarantee to the extent of Rs.1,10,00,000/- (Rupees One crore ten lakhs only).

Depositing the amount as aforementioned is

condition precedent for grant of interim relief including lifting of attachment of bank account.

The attachment of bank account(s) of the appellant shall be lifted only after compliance of the above condition.

List the matter for hearing in the third week of July, 2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANAND PRAKASH)
COURT MASTER (NSH)